

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : Allahabad this the 12th day of September 2002.

Contempt Application no. 74 of 2002
in
Original Application no. 1113 of 1999.

Hon'ble Maj Gen KK Srivastava, Member (A)
Hon'ble Mr. AK Bhatnagar, Member (J)

Roop Chand Sharma,
S/o Kalloo Ram Sharma,
R/o Qr. no. P-6-H, Town Rly., Colony,
Dehradun.

... Applicant

By Adv : Sri US Mishra

Versus

1. Sri Kunwar Jeet Singh,
General Manager, N. Rly.,
Baroda House, New Delhi.
2. Sri Surendra Mohan Bhardwaj,
Addl. Railway Manager, N. Rly.,
Moradabad Division, Moradabad (UP).

... Respondents

By Adv :

O R D E R

Hon'ble Maj Gen KK Srivastava, AM.

This contempt application, ^{filed} under section 17 of AT Act, 1985, was filed on 9.5.2002 to punish Sri Kunwar Jeet Singh, General Manager, Northern Railway Baroda House, New Delhi, and Sri Surendra Mohan Bhardwaj, Addl Railway Manager, Northern Railway, Moradabad, for non compliance of the order of this Tribunal dated 21.11.2000 passed in OA 1113 of 1999.

2. Sri US Mishra, submitted that against the order of this Tribunal dated 21.11.2000 the respondents filed a review application, which was rejected by order dated 18.7.2001. The applicants were waiting for action on ^{part of the} respondents, but nothing ^{has been} done. Since nothing ^{has been} done, the applicants

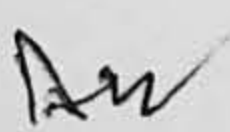
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2.

filed this present contempt application. Meanwhile, the applicant came to know that the respondents have been transferred and the new incumbents have taken over the charge as General Manager, N. Rly., Baroda House, New Delhi and as D.R.M., Moradabad. Since no notices have been served on them, in our opinion they cannot be impleaded.

2. The contempt application is dismissed as withdrawn. The liberty is given to the applicant to file a fresh contempt application after service of copy of order dated 21.11.2000 on the present incumbents and after waiting for a period of 3 months for implementation of the order ^{dated 21.11.2000} passed in OA no. 1113 of 1999.

3. There shall be no order as to costs.


Member (J)


Member (A)

/pc/